

FORM No. - 4 See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original A	pplication No	F118	of 2002			
Applicant(s) 2. H. Whan		Respondent (s) The Power of India of San				
Advocate for Applicant(s).	1-502MC-2	Advocate for I	Respondent(s	s)		
	S-11/10/202-1					
	B.N. Michael					
	B.N. Michael					
	N-K, Das					

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

P.O.B.D. for Rs.50/- filed For Registration please

on meno for 19/8/02

16.08.02

REGISTER

Registrer
1.ORDER DATED 19-08-2002.

Mr.S.N.Mishra, learned Counsel for the

Applicant at length. Mr.B.Dash, learned ASC
for the Union of India has also been heard
on behalf of the Respondents.By order dated
19-3-2002 of the Hon ble High Court of
Orissa rendered in OJC No.1767/2002

(Annexure-7), the Applicant was directed to

appear before the Estate Officer on 28th March,

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

The copy of order off. 19/8/02 and o.A. Copy rosued to all the Parties by Post.

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2002 and to submit his show cause. The Estate Officer was asked by the Hon ble High Cou rt to give an opportunity of hearing to the Applicant and thereafter to dispose of the matter afresh on merit. On the allegation that the applicant has given the Govt. quarters (allotted to him) on sublet, a proceeding has been initiated against him under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 (in short 'PP (EUO) Act, 1971) . Pursuant to the order dated 19.3.2002, the Applicant, as it appears, appeared before the Estate Officer and submitted certain materials in writing; whereafter, the Estate Officer has passed an order which has been impushed in this O.A. This Tribunal is not the Appellate Authority under the aforesaid PP(EUO) Act, 1971. It appears, Applicant has got a remedy before. the District Judge having local jurisdiction www. over the quarters in question. Therefore, the present O.A. is not maintainable and, as such, this OA is dismissed without imposing any costs.

this OA be registered and a number be given, and be recorded that this OA stands dismissed being not maintainable.

send copies of this order to

the parties, alongwith copies of the OAt. The

Respondent.

(MANORANIAN MOHANTY)

MANORANJAN MOHANT